

ITEM NO.1(PH)

COURT NO.10

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19819/2013

(Arising out of impugned final judgment and order dated 05/03/2013 in MFA No. 32157/2012 passed by the High Court Of Karnataka At Gulbarga)

PEERAPPA HANMANTHA HARIJAN(D) BY LRS.& ORS Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR. Respondent(s)

(With appln.(s) for exemption from filing O.T. and impleadment and permission to place addl. Documents on record and interim relief and Office Report)

WITH

SLP(C) No. 31624-31625/2014

(With appln.(s) for c/delay in filing substitution appln. and appln.(s) for permission to file SLP and substitution and Office Report)

SLP(C) No. 3482-3484/2015

(With Office Report)

Date : 15/04/2015 These petitions was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Ms. Kiran Suri, Sr. Adv.
Mr. S.V. Nisty, Adv.
Mr. Amith Kr. Deshpande, Adv.
Mr. S.J. Amith, Adv.
Dr. (Mrs.) Vipin Gupta, Adv.

In SLP(C)3482-3484
Of 2015

Mr. Mohan Parasaran, Sr. Adv.
Mr. Nishant Patil, Adv.
Mr. Ujjal Bannerjee, Adv.

Signature Not Verified

Mr. Anup Jain, Adv.

Digitally signed by
Vinod Kumar
Date: 2015.04.15

For Respondent(s)

17:37:41 IST

Reason:

Mr. Ranjit Kumar, Sr. Adv.
Mr. Mohan Parasaran, Sr. Adv.
Mr. Nishant Patil, Adv.
Mr. Ujjal Bannerjee, Adv.
Mr. Abhijat P. Medh, Adv.

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Mr. A.M. Singhvi, Sr. Adv.
Mr. Basava Prabhu Patil, Sr. Adv.
Ms. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.

Mr. Arvind Ray, Adv.
Mr. Abhisar Bairagi, Adv.
Mr. Amit Bhandari, Adv.
For M/s. Khaitan & Co.

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms. Kiran Suri, learned counsel for the petitioners in SLP (C) No. 19819/2013 and SLP (C) Nos.31624-31625/2014 and Mr. Ranjit Kumar, learned Solicitor-General on behalf of the Karnataka Industrial Area Development Board, for short 'KIADB', in part.

List the matters tomorrow as part heard for further hearing.

In the meantime, learned counsel for the State Government and learned counsel for the KIADB are directed to comply with the order dated 17.11.2014 as well as 24.03.2015 and file the papers after proper indexing for scrutiny and verification by the Registrar (Judicial) or his authorised officer and serve the copy thereof on the other side by tomorrow morning 10.30 A.M. positively.

(VINOD KR.JHA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER